

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3383
ANSWERED ON:28.07.2009
ROYALTY RATE ON URANIUM
Sule Supriya

Will the Minister of MINES be pleased to state:

- (a) whether the Government has revised the royalty rates to be paid to the States for mining of uranium;
- (b) if so, the details thereof;
- (c) whether the States would be paid royalty on uranium mining on ad valorem basis equivalent to the compensation received by the Uranium Corporation of India Ltd. ;
- (d) if so, the details thereof;
- (e) whether the Government proposes to take initiatives to streamline exploration and mining of uranium;
- (f) if so, the details thereof;
- (g) whether the issues relating to revision of rates pertaining to uranium was taken on the recommendations made by a Study Group; and
- (h) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION.(SHRI B.K. HANDIQUE)

(a) to (h) The Government has revised the rates of royalty for Uranium vide Notification No. G.S.R. 96(E) dated 13th February, 2009. At present, the royalty rate for Uranium is two per cent of the compensation amount received by M/s. Uranium Corporation of India Limited (UCIL), for the mineral uranium and the total amount of royalty will be apportioned among the different states on the basis of data provided by Department of Atomic Energy. The Government has enunciated National Mineral Policy, 2008 which seeks to ensure regional and detailed exploration is carried out systematically in the entire geologically conducive mineral bearing areas of the country using state-of-art technology. The Atomic Minerals Directorate for Exploration and Research is carrying out airborne surveys for uranium mineralization. The decision to revise the royalty rate was taken on the basis of recommendations of Study Group constituted in the Ministry of Mines.